

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

COCP-3643-2024 (O & M)

SOHAN LAL

Vs.

RITU VERMA AND ANR.

Respondent No. 1 :-

RITU VERMA DAUGHTER OF SHRI SHYAM SUNDER VERMA, RESIDENT OF HOUSE NO. 148, JAGGI COLONY, PHASE-III, AMBALA CITY, AMBALA, HARYANA, 134007.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on 18.02.2026 (Actual) personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 19.01.2026.

*19/01/26*  
1/ Superintendent (Judl.)  
For Registrar (Judicial)  
